

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
I.A. Nos. 40-47, 48-55 & 76
IN
CIVIL APPEAL NO(S). 3300-3319 OF 2013

TILAK RAJ & ORS.

..Applicant(s)/Appellant(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

O R D E R

Delay condoned in filing application for substitution.

Applications for substitution and application for amendment of
cause title are allowed.

.....J.
(J. CHELAMESWAR)

.....J.
(R.K. AGRAWAL)

New Delhi;
July 03, 2015.

ITEM NO.2

COURT NO.6

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. Nos. 40-47, 48-55 & 76 in Civil Appeal No(s). 3300-3319/2013

TILAK RAJ & ORS.

Appellant(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(for substitution and c/delay in filing substitution and amendment
in cause title and office report)

Date : 03/07/2015 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Somvir Singh Deswal, Adv.
Mr. Satbir Singh Pilloria, Adv.
Mr. Shree Pal Singh, Adv.

For Respondent(s) Mr. B.K. Satija, AAG, Haryana
Dr. Monika Gusain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned in filing application for substitution.

Applications for substitution and application for amendment of
cause title are allowed.

[O.P. SHARMA]
COURT MASTER

[INDU BALA KAPUR]
COURT MASTER

(Signed order is placed on the file)